

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.95 of 2024(SZ)
WITH
Original Application No.138 of 2024(SZ)
WITH
Original Application No.200 of 2024(SZ)
WITH
Original Application No.201 of 2024(SZ)

In the matter of:

Tribunal on its own motion SUO MOTU
based on the news item in India Today dt: 18.02.2024 titled,
“10 killed in blast at Tamil Nadu firecracker unit several injured”.

vs

Tamil Nadu Pollution Control Board and Ors.

WITH

Tribunal on its own motion SUO MOTU based on
the news item in The Hindu, Chennai Edition dt: 02.05.2024 titled,
“3 killed in explosion in Virudhunagar”.

VS

Central Pollution Control Board and Ors.

WITH

Tribunal on its own motion SUO MOTU based on
the news item appearing in NDTV.com dated 09.05.2024 titled,
“8 killed in explosion at fireworks factory near Sivakasi in Tamil Nadu”
and news item in The Hindu dated 10.05.2024 titled,
“10 workers, including six women die in Sivakasi fireworks unit blast”.

VS

Tamil Nadu Pollution Control Board and Ors.

WITH

Tribunal on its own motion SUO MOTU based on
the news item in The Hindu dt: 01.05.2024 titled,
“Three killed in blast at explosive storage unit in Virudhunagar”.

VS

Tamil Nadu Pollution Control Board and Ors.

REPORT FILED BY THE 3rd RESPONDENT –
DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH

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(Note: The page numbers are at the top centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel of Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:21.07.2025

REMARKS REQUESTED BY HONOURABLE NATIONAL GREEN TRIBUNAL

1. DETAILS OF INSURANCE POLICIES FOR EMPLOYEES

The Employees' State Insurance Act, 1948 is applicable for the factories registered under Section 2(m)(i) and Section 2(m)(ii) of the Factories Act, 1948. Benefit is provided to the workers under The Employees' State Insurance Act, 1948, in case of death or disablement of workers.

Factories which are not covered under The Employees' State Insurance Act, 1948 and the factories covered under Section 85(1) of The Factories Act, 1948 are entitled to get compensation under The Employees' Compensation Act, 1923.

A Group Personal Accident Insurance Scheme has also been implemented by the Government of Tamil Nadu as per the directions of the Honorable Supreme Court of India. A state amendment had been made under The Factories Act, 1948 through the introduction of Section 7AA for fixing the responsibility on the occupier of the factory to insure every worker under the Group Personal Accident Insurance Scheme for a sum of not less than Rs.50,000/-. The Government has enhanced the insurance coverage of accidental death relief to the workers from Rs.50,000/- to Rs.5,00,000/- with effect from 01.10.2024 vide G.O.(Ms).93, Labour Welfare and Skill Development (M2) Department, dated:01.10.2024. At present the insurance scheme has been implemented through the New India Assurance Company Limited for fireworks and matchworks factories for the insurance coverage of Rs.5,00,000/- for every worker.

2. FREQUENCY AND PROTOCOL FOR REGULAR INSPECTION OF FACTORIES

Manufacturing of fireworks and matchworks are defined as Dangerous

Operations under Schedule XXIV of Rule 95 of the Tamil Nadu Factories Rules, 1950. Hence considering the inherent hazards involved in fireworks and matchworks manufacturing, the periodicity of the 'Computerised Risk Based Random Inspection' has been modified as once in 6 months vide G.O.(Ms) No.9, Labour Welfare and Skill Development Department, dated:31.01.2023 for fireworks and matchworks factories. As per the above Government order, regular inspections are conducted once in 6 months in fireworks factories.

Squad inspections are also conducted through the inspection teams comprising the officials from Revenue Department, Fire and Rescue Services Department, Directorate of Industrial Safety and Health and the Police Department, formed by the District Fire and Industrial Safety Committee functioning based on G.O.(Ms).No. 152, Labour Welfare and Skill Development Department, dated 03.10.2023. Special squad inspections are also conducted in Virudhunagar District during the period preceeding Diwali festival and during peak summer period by deploying Joint Directors of other districts of the State.

3. NUMBER OF FIRECRACKER MANUFACTURING UNITS IN VIRUDHUNAGAR AND OTHER DISTRICTS

As on 30.06.2025, 1,594 fireworks factories have been registered under the Factories Act, 1948 in Tamil Nadu, in which 851 fireworks factories have been licenced by the Revenue Department and 743 Fireworks factories have been licensed by Petroleum and Explosives Safety Organisation (PESO) under The Explosives Act, 1884 and The Explosive Rules, 2008. 1,119 fireworks factories are registered under Factories Act, 1948 in Virudhunagar District, in which 390 fireworks factories have been licenced by the Revenue Department and 729 Fireworks factories have been licensed by Petroleum and Explosives Safety Organisation (PESO) under the The Explosives Act, 1884 and The Explosive Rules, 2008.

The number of fireworks factories located in various districts of Tamil Nadu as on 30.06.2025 is given below

S.No	District	Number of factories
1.	Virudhunagar	1119
2.	Cuddalore	60
3.	Salem	58
4.	Viluppuram	34
5.	Tenkasi	31
6.	Pudukkottai	30
7.	Madurai	23
8.	Thoothukudi	23
9.	Tiruvannamalai	23
10.	Tiruvarur	22
11.	Kallakurichi	20
12.	Thanjavur	20
13.	Coimbatore	14
14.	Erode District	11
15.	Tirunelveli	11
16.	Vellore	11
17.	Dharmapuri	9
18.	Ariyalur	8
19.	Dindigul	8
20.	Namakkal	8
21.	Chengalpattu	7
22.	Mayiladuthurai	7
23.	Ranipet	6
24.	Kancheepuram	5
25.	Sivaganga	5
26.	Tiruchirappalli	5
27.	Nagapattinam	4
28.	Karur	3
29.	Perambalur	3
30.	Tiruvallur	3
31.	Krishnagiri	1
32.	Theni	1
33.	Tiruppur	1
34.	Chennai	0
35.	Kanniyakumari	0
36.	Ramanathapuram	0
37.	The Nilgiris District	0
38.	Tirupathur	0
Total		1594

4. REQUIREMENTS AND CONDITIONS FOR APPROVAL OF A FIRECRACKER UNIT, INCLUDING THE DEPARTMENTS RESPONSIBLE

Licences are issued to the Fireworks factories under The Explosives Act, 1884 and The Explosive Rules, 2008 by Petroleum and Explosives Safety Organisation (PESO) and by the Revenue department. License under The Arms Act, 1958 is issued by the Revenue department and License under the Factories Act, 1948 is issued by the Directorate of industrial Safety and Health.

The operation of a fireworks factory involves the following mandatory requirements as per The Factories Act, 1948 and The Tamil Nadu Factories Rules, 1950.

(i) Plan Approval

Fireworks factories are declared as Dangerous Operations under Section 87 of The Factories Act, 1948 and Rule 95 of the Tamil Nadu Factories Rules, 1950. The factory plans are submitted to the Director, Industrial Safety and Health for approval. The plan is approved after verifying the compliance of safety, health and welfare provisions stipulated under The Factories Act, 1948 and The Tamil Nadu Factories Rules, 1950.

(ii) Registration and Licensing of Factories

The fireworks factories are required to apply for registration and licensing to the respective Joint Directors as per The Factories Act, 1948 and The Tamil Nadu Factories Rules, 1950 and the license is issued to them according to the provisions of the said Act and Rules.

5. ACTION TAKEN IN CASES WHERE REQUIREMENTS ARE NOT FULFILLED

Fireworks factory functioning without proper plan approval/license are identified during regular, squad and complaint inspections.

Squad inspections are also conducted through the inspection teams comprising the officials from Revenue Department, Fire and Rescue Services Department, Directorate of Industrial Safety and Health and the Police Department, formed by the District Fire and Industrial Safety Committee functioning based on G.O.(Ms).No. 152, Labour Welfare and Skill Development Department, dated 03.10.2023. Special squad inspections are also conducted in Virudhunagar District during the period preceding Diwali festival and during peak summer period by deploying Joint Directors of other districts of the State.

Legal action is initiated by issuing show cause notice to the occupier and manager of the factory for the contraventions noticed during such inspections. Prosecution is initiated against managements if the contraventions noticed during the inspections are not rectified. . In case of life threatening serious violations, orders prohibiting the manufacturing activity under Section 40(2) of The Factories Act, 1948 is issued.

In case of accidents, joint audits are conducted by the Working Group comprising the officials from various departments namely Revenue Department, Fire & Rescue Services Department and Directorate of Industrial Safety and Health, which has been constituted as per G.O.(Ms).94, Labour Welfare and Skill Development (M2) Department, dated:01.10.2024. Detailed Investigation is being carried out to find out the cause of the accident and suitable remedial measures are suggested by the Working Group.

Details of the regular, accident & squad inspections conducted

Period	Inspections	Show Cause notice issued	Cases filed	Cases Disposed	Fine Amount Imposed by the Courts	Prohibition orders under Section 40(2) of The Factories Act,1948
01.04.2024 - 31.03.2025	3428	1010	784	995	Rs.1,37,25,500/-	101
01.04.2025 - 30.06.2025	1365	608	556	556	Rs.35,92,500/-	67

Fireworks factories which operating without the revocation of the previously issued prohibition orders are identified by the officials of various departments and action is taken by lodging a complaint/filing an FIR in the concerned police station under sections like Section 223 and Section 288 of The Bharatiya Nyaya Sanhita 2023 and Section 9(B)(1)(a) of The Explosives Act, 1884.

6. PERMISSIBLE QUANTITY OF FIRECRACKERS TO BE STORED AT A UNIT

Petroleum and Explosives Safety Organisation (PESO) and the Revenue department are the statutory authorities under Explosives Act, 1884 and license is granted by prescribing the quantity of chemicals to be handled and stored in every shed in the fireworks factory.

7. NUMBER OF EMPLOYEES PER UNIT AND EMPLOYMENT DETAILS FOR EACH UNIT – AMENDMENT OF TAMIL NADU FACTORIES RULES, 1950

The maximum number of persons permitted to work inside the premises (man limit) is fixed by Petroleum and Explosives Safety

Organisation (PESO)/ District Revenue Officer (DRO) considering the process and number of sheds, under the Explosives Act, 1884.

The preliminary notification has been published vide Tamil Nadu Government Gazette on 18.06.2025 for the proposed amendment of Rule 4 of The Tamil Nadu Factories Rules, 1950 to restrict the number of workers licensed under the Factories Act, 1948 in line with the man limit permitted under The Explosives Act, 1884. As per the proposed amendment, in case of fireworks factories, the maximum number of persons shall be fifteen percent in excess of man limit specified in the license granted under The Explosives Act, 1884 and The Explosives Rules, 2008.

8. SAFETY MEASURES MANDATED AND IMPLEMENTED

Schedule XXIV of Rule 95 of The Tamil Nadu Factories Rules, 1950 mandates various safety provisions to be followed in the fireworks manufacturing process. Additionally safety measures are insisted through the circulation of Standard Operating Procedures to the factory managements.

The compliance of the above safety measures are monitored through regular and squad inspections by the officials of this Directorate. Action is taken against the factory managements which do not comply with the safety provisions by issuing show cause notice against them. Prosecution is initiated against the managements if the contraventions are not rectified. In case of life threatening serious violations, orders prohibiting the manufacturing activity under Section 40(2) of The Factories Act, 1948 is issued.

Details of the regular, accident & squad inspections conducted in fireworks factories

Period	Inspections	Show Cause notice issued	Cases filed	Cases Disposed	Fine Amount Imposed by the Courts	Prohibition orders under Section 40(2) of The Factories Act,1948
01.04.2024 - 31.03.2025	3428	1010	784	995	Rs.1,37,25,500/-	101
01.04.2025 - 30.06.2025	1365	608	556	556	Rs.35,92,500/-	67

8.1 SAFETY AWARENESS INITIATIVES OF THE DIRECTORATE

❖ Sivakasi Training Centre

A Training Centre has been established in Sivakasi, to create awareness to foremen/supervisors and workers on safety measures to be followed in the manufacturing of fireworks. The Training centre imparts specific training on the following safety aspects:

- Properties of chemicals
- Handling of chemicals
- Combination of chemicals
- Reaction of chemicals
- Safe Operating methods

The details of training programs are as follows:

Category	01.04.2024 - 31.03.2025		01.04.2025 -30.06.2025	
	Safety Training Programs	Workers benefitted	Safety Training Programs	Workers benefitted
Foreman & Supervisor	35	458	8	59
Chemical Mixing & Filling, Pellet making (One Day training)	68	843	21	326
Mobile Propaganda Vehicle	150	5230	61	3076

❖ Safety Propaganda Committee

Safety Propaganda Committee headed by Joint Director (Registration) has been constituted in Madurai region to impart specific safety training for the fireworks factory workers for preventing the occurrence of accidents.

Period	Safety Awareness Campaigns	Workers benefitted
01.04.2024 - 31.03.2025	44	1768
01.04.2025 - 30.06.2025	6	302

❖ Safety videos have been developed by this Directorate exclusively for the workers, managements and the traders of fireworks. The responsibilities of workers, managements as well as the traders have been vividly explained in these safety videos. Safety Short films on

safety precautions to be adopted in 10 different manufacturing activities in Fireworks have been developed and published in Social Media for the benefit of the public and the workers

- ❖ During the year 2023-2024, Orders were issued to conduct safety training programs by the experts of Fireworks factories at an expenditure of Rs.25 lakhs and based on this, 28 safety training programs were conducted benefitting 2,800 workers.
- ❖ During the year 2024-2025, 50 one day refresher training programs have been conducted benefitting 7,500 workers.

9. DATA ON ACCIDENTS OVER THE PAST FIVE YEARS, INCLUDING FATALITIES AND INJURIES

YEAR	TAMIL NADU			VIRDHUNAGAR DISTRICT		
	No. of accidents	No. of deaths	No. of injured workers	No. of accidents	No. of deaths	No. of injured workers
2021	9	42	49	9	42	49
2022	13	33	29	10	20	13
2023	27	79	76	15	28	27
2024	16	53	23	11	43	15
2025 (till 17.07.2025)	10	34	22	8	30	22

10. ACTION TAKEN AGAINST FACTORIES VIOLATING STIPULATED CONDITIONS

The provisions regarding the health, safety and welfare of the workers have been prescribed in The Factories Act, 1948 and The Tamil Nadu Factories Rules, 1950. Specifically, Schedule XXIV of Rule 95 of The Tamil Nadu Factories Rules, 1950 mandates various safety provisions to be followed during the fireworks manufacturing process.

The compliance of the above health, safety and welfare measures are monitored through regular and squad inspections by the officials of this

Directorate. Action is taken against the factory managements which do not comply with the provisions by issuing show cause notice against them. Prosecution is initiated against managements if the contraventions are not rectified. In case of life threatening serious violations, orders prohibiting the manufacturing activity under Section 40(2) of The Factories Act, 1948 is issued.

11. ACTION TAKEN AGAINST FACTORIES OPERATING WITHOUT VALID CONSENT

Fireworks factory functioning without proper plan approval or license are identified during regular, squad and complaint inspections.

Legal action is initiated by issuing show cause notice to the occupier and manager of the factory for the contraventions noticed during such inspections. Prosecution is initiated against managements if the contraventions noticed during the inspections are not rectified. . In case of life threatening serious violations, orders prohibiting the manufacturing activity under Section 40(2) of The Factories Act, 1948 is issued.

Fireworks factories which operating without the revocation of the previously issued prohibition orders are identified by the officials of various departments and action is taken by filing an FIR in the concerned police station under sections like Section 223 and Section 288 of The Bharatiya Nyaya Sanhita 2023 and Section 9(B)(1)(a) of The Explosives Act, 1884.

12. INITIATIVE OF TAMIL NADU GOVERNMENT TO PROVIDE EDUCATIONAL ASSISTANCE AND MONTHLY MAINTENANCE TO THE CHILDREN OF THE WORKERS DECEASED IN THE FIREWORKS ACCIDENTS

As announced by the Honourable Chief Minister during his speech at Kooraikundu village at Virudhunagar District, on 10.11.2024, Government Order (G.O (Ms) No. 13, Labour Welfare and Skill Development (M1) Department, dated 12.02.2025), has been issued for providing educational

assistance up to higher education and maintenance expenditure up to 18 years to the children of the workers died in the fireworks accidents. A corpus fund has been created for this purpose and an initial assistance of Rs.5 Crores has been allotted to the Virudhunagar District Collector.

அரசாணை (நிலை) எண்.13, தொழிலாளர் நலன் மற்றும் திறன் மேம்பாட்டு (எம்.1) துறை, நாள்: 12.02.2025

வ. எண்	பயிலும் கல்வி விவரம்	உதவித் தொகை விவரம்
1	10 ஆம் வகுப்பு தேர்ச்சி பெற்றவர்களுக்கு	ரூ.4,000/-
2	12 ஆம் வகுப்பு தேர்ச்சி பெற்றவர்களுக்கு	ரூ.6,000/-
3	தாய், தந்தை இருவரில் எவரேனும் ஒருவர் மரணமடைந்த நிகழ்வில் பராமரிப்பு செலவினம் (18 வயது பூர்த்தியாகும் வரை ஒவ்வொரு மாதத்திற்கும்)	ரூ.2,000/-
4	தாய், தந்தை இருவரும் மரணமடைந்த நிகழ்வில் பராமரிப்பு செலவினம் (18 வயது பூர்த்தியாகும் வரை ஒவ்வொரு மாதத்திற்கும்)	ரூ.4,000/-
5	அரசு கல்லூரி, அரசு உதவி பெறும் கல்லூரி, தனியார் கல்லூரிகளில் அரசு ஒதுக்கீட்டின் கீழான இருக்கைகள்	உதவித் தொகை (கல்விக் கட்டணம் + விடுதி கட்டணம் / போக்குவரத்துக் கட்டணம்)
	(A) பொறியியல் மற்றும் பிற தொழிற் பட்டப்படிப்புகள் (Engineering and other professional courses)	அசல் கட்டணம் அதிகபட்சமாக தமிழ்நாட்டைச் சார்ந்த அரசு பள்ளி மாணவர்கள் 7.5% ஒதுக்கீட்டின் கீழ் செலுத்த வேண்டிய கட்டணம்
	(B) தொழில்நுட்பக் கல்வி செவிலியர் மற்றும் பிற பட்டயப் படிப்புகள் (Diploma)	அசல் கட்டணம் அதிகபட்சமாக ரூ.55,000/-
	(C) பட்டப்படிப்பு	அசல் கட்டணம் அதிகபட்சமாக ரூ.60,000/-

As on 06.07.2025, monthly ¹³ maintenance has been provided to 79 beneficiaries and it will be continued till they attain 18 years of age.

Assistance	No. of children	Total amount paid
Monthly Maintenance in case of death of either of the parents	78	Rs.10,54,000/-
Monthly Maintenance in case of death of both the parents	1	Rs.28,000/-

K. Srinivasan
for Director, 18/7/25
Industrial Safety and Health,
Chennai



ABSTRACT

Prevention of Fire Accidents – Constitution of State Level, “State Fire and Industrial Safety Committee” and District Level, “District Fire and Industrial Safety Committee” – Orders – Issued.

LABOUR WELFARE AND SKILL DEVELOPMENT (M2) DEPARTMENT

G.O.(Ms.) No.152

Dated: 03.10.2023

சோபகிருது, புரட்டாசி – 16

திருவள்ளூர் ஆண்டு, 2054

Read:-

1. From the Principal Secretary to Government, Home Department, Letter No. 15620/Police-XVII/2023-3, dated 16.08.2023
2. From the Director of Industrial Safety and Health (FAC), Letter No. H3/19826/2023, dated 27.09.2023

ORDER:

In the meeting held on 11.08.2023 on Prevention of Fire Accidents chaired by the Chief Secretary to Government, among others, it has been decided to constitute a State Level, “State Fire and Industrial Safety committee headed by the Chief Secretary to review the fire / industrial accidents on quarterly basis with the composition mentioned in minutes of the said meeting and a District level, “District Fire and Industrial Safety Committee” on the lines of the already constituted District Committee at Virudhunagar with other Industry representatives apart from fireworks.

2. Based on the above said minutes, the Director of Industrial Safety and Health (FAC) in his letter second read above, has sent a proposal for the constitution of State level, “State Fire and Industrial Safety Committee” and District level “District Fire and Industrial Safety Committee” as follows: -

State Fire and Industrial Safety Committee

1	Chief Secretary to Government	Chairman
2	Additional Chief Secretary, Labour Welfare and Skill Development Department	Member
3	Additional Chief Secretary / Commissioner of Revenue Administration	Member

[P.T.O.]

4	Principal Secretary, Home, Prohibition and Excise Department	Member
5	Principal Secretary, Public Works Department	Member
6	Principal Secretary, Health and Family Welfare Department	Member
7	Principal Secretary, Municipal Administration and Water Supply Department	Member
8	Secretary, Industries, Investment Promotion & Commerce Department	Member
9	Secretary, Micro, Small and Medium Enterprises Department	Member
10	Director of Fire and Rescue Services	Member
11	Oil Marketing companies representative / State coordinator / Executive Director, Indian Oil Corporation Limited.	Member
12	Chief Explosives Inspector, Petroleum and Explosives Safety Organization	Member
13	Director of Industrial Safety and Health	Member Secretary
14	Industry Representative – Firework and Matchwork Industry	Member (To be nominated by the Additional Chief Secretary, Labour Welfare and Skill Development Department)
15	Industry Representative – Major Accident Hazard Factory	Member (To be nominated by the Additional Chief Secretary, Labour Welfare and Skill Development Department)

Terms of Reference for the State Fire and Industrial Safety Committee

1. The Committee shall be the apex body in the state to deal with major Fire / Industrial accidents and to provide expert guidance.
2. The committee shall assist the State Government in managing the major Industrial / Fire accidents.
3. The committee shall develop Standard Operating Procedures to be followed by departments at the district level for the purpose of inspection of Fireworks, Matchworks & their storage godowns, Highly Flammable Liquid and Gas Installations and their storage godowns.
4. The committee shall laydown guidelines for the integration of measures of prevention of fire accidents and mitigation in case of disasters and provide necessary technical assistance to them.
5. The committee shall meet once in 3 months to review the reports on the major Fire / Industrial accidents and recommend remedial measures whose implementation shall be ensured.
6. The committee shall review the salient features of the reports submitted by the District Fire and Industrial Safety committees and suggest safety measures to be implemented by the District Fire and Industrial Safety Committees.
7. The committee shall address the queries and concerns raised by the District Fire and Industrial Safety Committees, thereby guiding the district level committees in its actions.
8. The committee shall assist in planning the preparedness and mitigation of major Fire / Industrial accidents.

District Fire and Industrial Safety Committee

1	District Collector	Chairman
2	Superintendent of Police	Member
3	District Revenue Officer	Member
4	Joint Director of Industrial Safety and Health	Member Secretary
5	District Fire Officer	Member
6	Deputy Chief Controller of Explosive	Member
7	Joint Director of Medical and Rural Health Services	Member
8	Industry Representative – Fireworks and Match works	Member (To be nominated by the District Collector concerned)

9	Industry Representative – Micro Small and Medium Enterprises	Member (To be nominated by the District Collector concerned)
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Terms of Reference for the District Fire and Industrial Safety Committee

1. The committee shall monitor the implementation of the Standard Operating Procedure at district level.
 2. The committee shall sensitize the license holders on the prevention of fire accidents.
 3. The committee shall meet once in every 2 months to discuss and review all aspects as per Standard Operating Procedure.
 4. The reports on fire accidents shall be reviewed and remedial measures shall be communicated to the concerned for further course of action.
 5. The committee shall ensure that the building inspections are being conducted and strict enforcement of safety measures stipulated in various legislations.
 6. An inspection squad shall be formed to conduct surprise inspections before the local festivals and Diwali season to prevent accidents and after review of the progress of squad inspection, action shall be initiated against the violators.
 7. The committee shall facilitate community training and awareness programme for prevention and mitigation of fire accidents with the support of local authorities, Governmental and Non-Governmental organizations.
 8. The reports on the action taken by the Committee shall be sent to the State Fire and Industrial Safety Committee.
3. The Government after careful examination of the proposal of the Director of Industrial Safety and Health (FAC) mentioned in para 2 above, have decided to accept the same and accordingly constitute the State Level "State Fire and Industrial Safety Committee" and District Level "District Fire and Industrial Safety Committee" with the composition and the terms of reference mentioned in para 2 above.
4. The District Collectors are directed to ensure the functioning of District Level "District Fire and Industrial Safety Committee" in accordance with the terms of reference.

(BY ORDER OF THE GOVERNOR)

**SHIV DAS MEENA
CHIEF SECRETARY TO GOVERNMENT.**

To
The Chief Secretary to Government,
Public Department, Chennai – 600 009.

To (Cont..)

The Additional Chief Secretary / Commissioner of Revenue Administration,
Chennai – 600 005.

The Principal Secretary to Government,
Public Works Department, Chennai – 600 009.

The Principal Secretary to Government,
Health and Family Welfare Department, Chennai – 600 009.

The Principal Secretary to Government,
Home, Prohibition and Excise Department, Chennai – 600009.

The Principal Secretary to Government,
Municipal Administration and Water Supply Department, Chennai – 600 009.

✓ The Secretary to Government,
Micro, Small and Medium Enterprises Department, Chennai – 600 009.

The Secretary to Government,
Industries, Investment Promotion & Commerce Department, Chennai – 600 009.

The Chief Explosives Inspector, Petroleum and Explosives Safety Organisation,
Chennai (through DISH, Chennai-600 032.)

The Director General of Fire and Rescue Services, Chennai-600 008.

The Director of Industrial Safety and Health (FAC), Chennai-600 032.

The Director of Medical and Rural Health Services, Chennai.

All District Collectors.

All Superintendent of Police.

All District Fire Officers.

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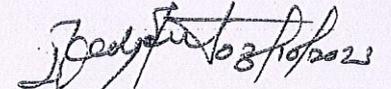
The Special Personal Assistant to the Hon'ble Minister
(Labour Welfare and Skill Development), Chennai – 600 009.

The Senior Principal Private Secretary to the Chief Secretary to Government,
Chennai – 600 009.

The Senior Principal Private Secretary to the Additional Chief Secretary to Government,
Labour Welfare and Skill Development Department,
Chennai – 600 009.

The Labour Welfare and Skill Development (OP2) Department, Chennai – 600 009.
Stock File/Spare Copy / Clean copy for file (C.No.efile/4119/M2/2023)

//FORWARDED BY ORDER //


SECTION OFFICER

DIRECTORATE OF INDUSTRIAL SAFETY AND HEALTH
STANDARD OPERATING PROCEDURES TO BE FOLLOWED IN
FIREWORKS FACTORIES

1. The workers should wear cotton clothing and they should be provided with proper personal protecting equipment while working.
2. Usage of conventional iron weighing machines with cast iron weights in the chemical storage room and mixing room should be prohibited.
3. Use of the same iron sieve for sieving process of all chemical ingredients in the factories should be prohibited. Different sieve should be used for different chemicals.
4. The floorings should be covered with rubber carpet and mats. No unit should be allowed to work without providing the rubber mats / door mats.
5. The factories should not be allowed to employ more number of workers beyond the allowable limits as per their license conditions.
6. Chemicals of quantity higher than the quantity permitted in the license shall not be stored.
7. Banned chemicals and chemicals not permitted in PESO license shall not be used.

8. Fireworks factories shall not be sub-leased.
9. The license obtained under The Factories Act, 1948 shall be renewed up to date.
10. Fancy crackers shall not be manufactured without proper license for such manufacturing.
11. The management of fire work factory should take action to keep the belongings of workers such as stainless-steel water cups, cellphones etc. in a separate room away from the actual work place.
12. The chemical mixing and refilling works should be done within the appropriate work sheds. No work should be allowed to be carried out at inappropriate place like open field or under the trees.
13. The installation of copper plates on the baffle wall of the chemical filling shed and mixing shed for the discharge of electrostatic charges from the workers shall be ensured.
14. Mound walls shall be provided around the mixing and filling sheds.
15. The managements should ensure the mixing and refilling work of different chemicals to be carried out at the separate work places.

16. It shall be ensured that the chemical mixing process and filling process is not being carried out between 11.00 AM to 3.00 PM due to the high temperature.
17. It shall be ensured that the mixing shed is at a distance of 18m away from all other sheds if the quantity of chemicals stored / handed / used is less than 50 kg. In the case of quantity of chemicals stored / handled / used exceeds 50 kg, the minimum distance shall be 21m.
18. The mixed chemicals shall be used immediately and shall not be stored.
19. The managements should bar the storage of all the chemical ingredient in a single room and ensure that each chemical ingredient is stored in separate rooms.
20. The chemicals shall be transported/ taken only through handcart.
21. Manufacturing of fireworks shall not be carried out beneath the trees.
22. The pellets shall be taken for next stage of manufacturing only after proper drying.
23. Colour pellets shall be dried in shades and not under sunlight.

24. Iron scissors and iron knives shall not be used for cutting fuses. Only brass or non-ferrous knives shall be used during the manufacture of fuse.
25. The managements should take efforts to dry the manufacture fireworks products over the platforms designated for these purposes.
26. The finished crackers and unfinished crackers shall not be stored in between the manufacturing sheds, beneath the tress, in the passages obstructing the pathway of the workers.
27. The managements should keep unfinished fireworks products in Transit room instead of finished product room.
28. The managements should ensure that finished fire cracker products are stored in the magazine room after stacking properly and storage of unfinished cracker products in the magazine room, should be prohibited.
29. Wooden containers and trays without iron nails shall be used for storing finished crackers.
30. Wooden racks without iron nails shall be used for drying paper cap sheets.
31. It shall be ensured that not more than 4 persons are allowed to work at any one time at any shed.

32. It shall be ensured that no firework manufacturing activity is being carried out between 6:00 pm and 6:00 am.
33. The availability of two burning pits for the purpose of disposal of collected waste shall be ensured.
34. All the safety precautions must be followed before disposing the waste at the burning pit.
35. The managements should ensure all the doors of the manufacturing and working sheds are always kept fully open outwards during working hours.
36. The managements should avoid testing of manufactured fire crackers during working hours, at the vicinity of the manufacturing area and factory premises.
37. The managements should take action to clear the dry bushes, grasses and small plants near the chemical storage room and working sheds around the premises of the fireworks factory.
38. The managements should curb the roaming of Goats, Stray Dogs and animals inside the factory premises by providing fencing around the factory.
39. The safety measures stipulated under schedule XXIV of Rule 95 under Tamil Nadu Factories Rules, 1950, shall be followed.
40. The occupier of every fireworks factory shall pay for all the workers the premium amount up to the current year for the "Group Personal Accident Insurance coverage".

41. A trained foreman should be available in each unit for supervising and guiding all operations with the fireworks factories.
42. Wind socks and lightning arrestor shall be provided in the factory.
43. The managements should maintain new lever type 5 kg DCP Fire Extinguishers in all working rooms in their premises. These extinguishers must be checked regularly and kept in working condition.



Secretariat,
Chennai – 09.

Labour Welfare and Skill Development Department

Letter No.6382/M2/2023 –4, Dated: 02.11.2023.

From
Thiru. A. Ramamoorthy, B.Com.,
Additional Secretary to Government.

To
The Director of Industrial Safety and Health (FAC),
Chennai – 32 (w.e)

Sir,

Sub : Minutes of the Meeting – State Fire and Industrial Safety Committee Meeting held on 19.10.2023 at 4.00 PM at the Chief Secretary's Conference Hall, Old Building, Secretariat - Communicated – Remarks called for - Reg.

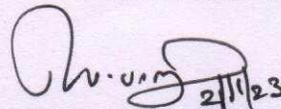
Ref : 1) G.O. (Ms.) No.152, Labour Welfare and Skill Development (M2) Department, dated 03.10.2023.
2) Government Letter No.6382/M2/2023 – 3, Labour Welfare and Skill Development (M2) Department, dated: 27.10.2023.

I am directed to invite your attention to the reference second cited wherein the minutes of the State Fire and Industrial Safety Committee meeting held on 19.10.2023 (copy enclosed) convened by the Chief Secretary to Government for prevention of fire accidents has been communicated.

2. In the above said meeting, among others, in item no. xi, it has been decided that a Separate Industrial Safety plan should also be developed as a part of District Disaster Management Plan (DDMP). Labour Department will develop a template for fire safety and industrial safety plan with help of Tamil Nadu Disaster Risk reduction Agency (TNDRA).

3. I am therefore request you to send your remarks on the decision taken in the meeting in item no. xi to Government immediately.

Yours faithfully,



for Additional Secretary to Government

02/11/23

Minutes of the State Fire and Industrial Safety Committee Meeting held on 19.10.2023 at 4.00 pm at the Chief Secretary's Conference Hall, Old Building, Secretariat, Chennai-9.

The meeting was chaired by the Chief Secretary to Government.

The following officials and members attended the meeting:-

1. Additional Chief Secretary to Government, Labour Welfare and Skill Development Department.
2. Additional Chief Secretary to Government / Commissioner of Revenue Administration.
3. Principal Secretary to Government, Home, Prohibition and Excise Department.
4. Principal Secretary to Government, Public Works Department.
5. Principal Secretary to Government, Health and Family Welfare Department.
6. Principal Secretary to Government, Municipal Administration and Water Supply Department.
7. Additional Secretary to Government, Industries, Investment Promotion & Commerce Department.
8. Director of Industries and Commerce.
9. DGP (Fire and Rescue Services Department)
10. Thiru. S. Dhanapandian, Executive Director, Indian Oil Corporation Limited.
11. Deputy Chief Controller of Explosives, Petroleum and Explosives Safety Organisation.
12. Joint Director, Industrial Safety and Health, Sivakasi.
13. Thiru. T. Kannan, General Secretary, The Indian Fireworks Manufacturing Association (TIFMA).
14. Thiru. Rajendra J Parshuramkar, Deputy General Manager (Fire & Safety), Chennai Petroleum Corporation Limited.

Additional Chief Secretary to Government (Labour Welfare) briefed about the Government Order forming the State Fire and Industrial Safety Committee. The core functions of the State and District Committees were explained in details to the committee members.

The details of 3 Standard Operating Procedures were explained. First SOP deals with the steps to be taken by the inspecting team. It was explained that it has been developed in association with Fire and Rescue Services to ensure that there is no untoward incident during the inspections by the inspecting team.

The SOP for the fireworks units is the second SOP and the inspecting teams in field have been asked to strictly ensure that all firework units follow all safety related procedures.

The third SOP relates to the steps to be taken in districts dealing with inflammable materials.

The Chief Secretary instructed that the finalized SOPs should be sent to districts and concerned authorities.

After detailed discussion with all members of the meeting the following decisions were taken in the meeting.

- i. Inspection team should be formed in all districts immediately and they should inspect all fireworks related units.
- ii. The SOPs must be strictly followed by all units and also by inspecting officials.
- iii. All workers in the firework units should be covered under ESI. No worker should be left out of coverage citing the short term job as a reason.
- iv. All unlicensed extension to the premises should be immediately removed. No unit should be allowed to function in violation of the license conditions.
- v. It was pointed out by the association representative that there are cases of banned chemicals being used by some manufactures. Chief Secretary instructed that use of such banned chemicals shall not be allowed.
- vi. The inspecting teams should ensure that only the permitted type of crackers are manufactured by the licensed operators.
- vii. Only the licensee shall be allowed to manufacture fire crackers. No cases of sub-letting or leasing the premises should be allowed.
- viii. Only trained manpower should be used for manufacturing and storage related activities.
- ix. An analysis should be made based on the Supreme Court guidelines about applicability of green fire crackers in Tamil Nadu and whether any efforts have been taken to introduce such green crackers.

- x. The fire safety and mitigation plan should be a specific part of the District Disaster Management plan (DDMP). CRA explained that it will be developed and incorporated accordingly.
- xi. A separate Industrial Safety plan should also be developed as a part of DDMP. Labour Department will develop a template for fire safety and industrial safety plan with help of Tamil Nadu Disaster Risk Reduction Agency (TNDRRA).
- xii. Proper placement of lightening arrestors shall be ensured to ensure that coverage extends to the whole premises.
- xiii. General awareness should be given to general public about do's and don'ts.
- xiv. Fire safety audit should be conducted in all public buildings. DG Fire Safety explained that this process has already been started and many buildings including Secretariat have already been covered. Principal Secretary (PWD) assured that all major buildings will be audited in association with Fire and Rescue services. Chief Secretary instructed that School Education and Higher Education Secretaries should also be invited in future meetings as they have a large role to play to ensure fire safety in School and College buildings. Principal Secretary (Health) assured that all Hospitals will carry fire safety audits.
- xv. It was decided that the next meeting will be conducted after one month (just after Deepavali). Although the mandate is to meet once in 3 months, there will be meetings at shorter duration till the system are stabilized.
- xvi. From next meeting onwards the reports received from the districts will be placed at the State level meeting, so that the performance can be monitored and evaluated. In case of any issues raised by District committee, State committee can provide clarification.

SHIV DAS MEENA
CHIEF SECRETARY TO GOVERNMENT

//TRUE COPTY//

27/10/2023
SECTION OFFICER
27/10/23



Secretariat,
Chennai - 600 009.

Labour Welfare and Skill Development Department
Letter No.6382/M2/2024-7, Dated: 02.08.2024

From

Thiru. K.Veera Raghava Rao, I.A.S.,
Secretary to Government.

To

The Additional Chief Secretary/ Commissioner of Revenue Administration,
Chepauk, Chennai-600 005.

The Additional Chief Secretary to Government,
Home P & E Department,
Chennai-600 009

The Additional Chief Secretary to Government,
Public Works Department,
Chennai 600 009.

The Additional Chief Secretary to Government,
Health and Family Welfare Department,
Chennai-600 009.

The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Chennai-600 009

The Secretary to Government,
Industries, Investment promotion and Commerce Department,
Chennai-600 009.

The Secretary to Government,
School Education Department,
Chennai-600 009

The Additional Chief Secretary to Government,
Higher Education Department,
Chennai-600 009

The Secretary to Government,
Micro, Small and Medium Enterprises Department,
Chennai-600 009.

The Director of Fire and Rescue Services,
No. 17 Rukmani Lakshmipathy Road,
Egmore, Chennai - 600 008.

Thiru.M.Sudhakar, Executive Director,
Indian Oil Corporation Limited,
Chennai-600 034.

The Joint Chief Controller of Explosives,
Petroleum and Explosives Safety Organisation,
Nungambakkam,
Chennai - 600 006.

Thiru.Rajendra J Parshramkumar,
Deputy General Manager (Fire & Safety),
Chennai Petroleum Corporation Limited,
Manali, Chennai – 600 068.

Thiru.T. Kannan,
General Secretary,
The Indian Fireworks Manufacturing Association (TIFMA),
No.3/54, Ettakka patti, Ethirkottai post, Vembakottai Taluk,
Virudhunagar District - 626 131.

All District Collectors

Sir/Madam,

Sub: Minutes of Meeting – State Fire and Industrial Safety
Committee Meeting held on 21.05.2024 at 3.30 PM at the Chief
Secretary's Conference Hall, Old Building, Secretariat –
Communicated - Regarding.

Ref: G.O.(Ms.) No.152, Labour Welfare and Skill Development (M2)
Department, dated 03.10.2023.

I am directed to enclose a copy of the Minutes of the meeting of the State Fire
and Industrial Safety Committee Meeting held on 21.05.2024 at the Chief Secretary's
Conference Hall, Old Building, Secretariat, Chennai – 600 009 for necessary action.

Yours faithfully,

28 m v 22/02/24
for Secretary to Government

Copy to:

The Senior Principal Private Secretary to the Chief Secretary to Government,
Chennai – 600 009. (w.e)

The Senior Principal Private Secretary to the Secretary to Government,
Labour Welfare and Skill Development Department,
Chennai – 600 009. (w.e)

The Director of Industrial Safety and Health (FAC),
Chennai - 600 032. (w.e)

Minutes of the State Fire and Industrial Safety Committee meeting
held on 21.05.2024 at 3.30 pm under the
Chairmanship of Chief Secretary to Government.

State Fire and Industrial Safety Committee meeting was held on 21.05.2024 at 3.30 p.m. under the Chairmanship of Chief Secretary to Government of Tamil Nadu in Chief Secretary's Conference Hall, Old Building, Secretariat, Chennai – 9. The following officials and members have attended the meeting.

1.	Additional Chief Secretary to Government, Labour Welfare and Skill Development Department.
2.	Additional Chief Secretary to Government, Health and Family Welfare Department
3.	Principal Secretary to Government, Home, Prohibition and Excise Department.
4.	Principal Secretary to Government, Public Works Department
5.	Additional Secretary to Government, Municipal Administration and Water Supply Department.
6.	Secretary to Government (I/C), Industries Investment Promotion and Commerce Department.
7.	Secretary to Government, Micro, Small and Medium Enterprises Department,
8.	Commissioner (SSS), O/o, Commissioner of Revenue Administration Department.
9.	Secretary to Government, School Education Department.
10.	Director, Collegiate Education Department
11.	Joint Secretary to Government, Higher Education Department.
12.	Director (FAC), Industries Safety and Health.
13.	Additional Director(I/C), Fire and Resue Services Department.
14.	Joint Chief Controller of Explosives, O/o. Joint Chief Controller of Explosives, Petroleum and Explosives Safety Organisation.
15.	Thiru.M.Sudhakar, Indian Oil Corporation Limited,

16.	Thiru.Rajendra J Parshuramkar, Deputy General Manager (Fire & Safety), Chennai Petroleum Corporation Limited, Chennai – 600 068.
17.	Thiru.T. Kannan, General Secretary, The Indian Fireworks Manufacturing Association (TIFMA), Virudhunagar.

At the outset Additional Chief Secretary to Government, Labour Welfare and Skill Development Department welcomed the officers and briefed the agenda points through Power Point Presentation.

The Chief Secretary to Government has given the following instructions:-

- Lease / sub lease / extension / sub contractors of the units should be monitored strictly by the committee formed by the District Authority. All the field officials and managements of Match and Firework Industries shall be sensitized on the fire and safety requirements.
- List of buildings to be identified for conducting fire audit in hospitals, schools, colleges, government buildings, public buildings, etc. by Fire and Rescue Services Department.
- A draft template on District Disaster Mitigation Plan for Virudhunagar and Thiruvallur districts should be prepared within a month time by forming a committee with Commissioner of Revenue Administration, Fire & Rescue Service Department and Director of Industrial Safety and Health. The above plan should cover all the units in the above said districts including Match and Fireworks Industries.
- Prime causes of fire accidents should be placed before the meeting.
- Working group shall be formed with Police Department not below the rank of DSP, RDO in respect of Revenue Department, DFO in respect of Fire and Rescue Services Department, Joint Director from Director of Industrial Safety and Health and a member from PESO and shall conduct a joint audit and find out the cause of the accident / fixing the responsibility on the erring person. A template should be formed and Government Order should be issued by Labour Welfare and Skill Development Department in this regard.

- Socio economic status of the family of the deceased persons should be collected by the District Authority from the accidents occurred for the past one year.
- A portal shall be developed with regard to uploading of inspection report/audit report in Match and Fireworks Industries conducted by the District Committee.
- The fire audit conducted by the Fire and Rescue Services Department shall be shared with concerned departments and the audit report shall be reviewed and further recommendations shall also be considered.
- Inspection should be conducted in public buildings, high rise buildings, schools, colleges, hospitals regarding fire mitigation by forming a committee by Commissioner of Revenue Administration
- It should be ensured that all the workers of Match and Fireworks are covered under ESI and PF scheme by the officials of Revenue Department and Labour Department during the inspection.
- Government Orders should be issued by enhancing the insurance amount and the same shall be implemented.

SHIV DAS MEENA
CHIEF SECRETARY TO GOVERNMENT

//TRUE COPY//

27/02/24
02/02/24
SECTION OFFICER

02/02/24



Secretariat,
Chennai - 09.

Labour Welfare and Skill Development Department
Letter No. 6382/M2/2024 – 9, Dated: 09.10.2024

From
Thiru. K.Veera Raghava Rao, I.A.S.,
Secretary to Government.

To
The Additional Chief Secretary to Government,
Home P & E Department, Chennai-600 009 (w.e).
The Additional Chief Secretary/ Commissioner of Revenue Administration,
Chepauk, Chennai-600 005 (w.e).

✓ The Additional Chief Secretary to Government,
Public Works Department, Chennai 600 009 (w.e).

The Additional Chief Secretary to Government,
Health and Family Welfare Department,
Chennai-600 009 (w.e).

The Additional Chief Secretary to Government,
Higher Education Department, Chennai-600 009 (w.e).

The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Chennai-600 009 (w.e).

The Secretary to Government,
Micro, Small and Medium Enterprises Department,
Chennai-600 009 (w.e).

The Secretary to Government,
School Education Department, Chennai-600 009 (w.e).

The Secretary to Government,
Industries, Investment promotion and Commerce Department,
Chennai-600 009 (w.e).

The Director of Fire and Rescue Services,
No. 17 Rukmani Lakshmipathy Road,
Egmore, Chennai - 600 008 (w.e).

The Director,
Medical Education and Research,
Chennai - 600 010 (w.e).

-2-

The Director,
Medical and Rural Health Services,
No.359 Anna Salai,
Teynampet, Chennai – 600 006 (w.e).

The Joint Chief Controller of Explosives,
Petroleum and Explosives Safety Organisation,
Nungambakkam, Chennai - 600 006 (w.e).

The Executive Director,
Indian Oil Corporation Limited, Chennai-600 034 (w.e).

The Deputy General Manager (Fire & Safety),
Chennai Petroleum Corporation Limited,
Manali, Chennai – 600 068 (w.e).

The General Secretary,
The Indian Fireworks Manufacturing Association (TIFMA),
No.3/54, Ettakka patti, Ethirkottai post,
Vembakottai Taluk, Virudhunagar District - 626 131 (w.e).

Sir/Madam,

Sub: Minutes of Meeting – State Fire and Industrial Safety
Committee Meeting held on 04.10.2024 at 12.30 PM
at the Chief Secretary's Conference Hall, Old
Building, Secretariat – Communicated - Regarding.

Ref: G.O.(Ms.) No.152, Labour Welfare and Skill
Development (M2) Department, dated 03.10.2023.

I am directed to enclose a copy of the Minutes of the meeting of the
State Fire and Industrial Safety Committee Meeting held on 04.10.2024 at
the Chief Secretary's Conference Hall, Old Building, Secretariat,
Chennai – 600 009 for necessary action.

Yours faithfully,


for Secretary to Government

Copy to:

The Senior Principal Private Secretary to the Chief Secretary
to Government, Chennai – 600 009. (w.e)

The Senior Principal Private Secretary to the Secretary to
Government, Labour Welfare and Skill Development
Department, Chennai – 600 009. (w.e)

The Director of Industrial Safety and Health, Chennai - 600 032. (w.e)

Minutes of the State Fire and Industrial Safety Committee meeting held on 04.10.2024 at 12.30 pm under the Chairmanship of Chief Secretary to Government.

State Fire and Industrial Safety Committee meeting was held on 04.10.2024 at 12.30 p.m. under the Chairmanship of Chief Secretary to Government of Tamil Nadu in Chief Secretary's Conference Hall, Old Building, Secretariat, Chennai-9. The following officials and members have attended the meeting.

1.	Additional Chief Secretary to Government, Home, Prohibition and Excise Department.
2.	Additional Chief Secretary to Government, Public Works Department.
3.	Additional Chief Secretary to Government, Health and Family Welfare Department.
4.	Principal Secretary to Government, Municipal Administration and Water Supply Department.
5.	Secretary to Government, Labour Welfare and Skill Development Department
6.	Secretary to Government, Micro, Small and Medium Enterprises Department.
7.	Secretary to Government, School Education Department.
8.	Special Secretary to Government, Industries, Investment Promotion and Commerce Department.
9.	Joint Secretary to Government, Higher Education Department.
10.	Director, Tamil Nadu Fire and Rescue Services
11.	Director, Industrial Safety and Health
12.	Director, Medical Education and Research
13.	Director, Medical and Rural Health Services
14.	Deputy Chief Controller of Explosives, Petroleum and Explosives Safety Organisation.
15.	S.Muralidharan, General Manager (HSE), SR Indian Oil Corporation Limited.

16.	Thiru. Rajendra J Parshuramkar, Deputy General Manager (Fire & Safety) Chennai Petroleum Corporation Limited, Chennai - 600 068.
17.	Thiru. T. Kannan, General Secretary, The Indian Fireworks Manufacturing Association (TIFMA), Virudhunagar.

At the outset the Secretary to Government, Labour Welfare and Skill Development Department welcomed the officers and briefed the agenda points through Power Point Presentation.

The Chief Secretary to Government has given the following instructions.

- The multi department squad inspections consisting of Directorate of Industrial Safety and Health, Revenue, Police, Fire & Rescue, Petroleum and Explosives Safety Organisation and Health departments shall be intensified through increased number of teams proportional to the number of fireworks, matchworks factories and cracker shops in each District.
- Stringent action shall be taken against the violators along with the closure of units if excess quantity of chemicals / finished products higher than the permitted level under Explosives Act and Rules is found during the inspection.
- The leasing / sub-leasing of factories and overcrowding inside the factory shall not be permitted and the violators shall be dealt suitably under the applicable law provisions.
- The occupiers/owners and the workers of the manufacturing units/shops shall be sensitized on the applicable Standard Operating Procedures (SOP) and the workplace safety shall be ensured through strict implementation.
- Joint Audit by multi department officials shall be conducted in case of fire accidents and stringent action shall be taken against the offenders.
- Socio economic status of the deceased persons shall be collected by the District Collectors and take necessary steps to rehabilitate the family of the deceased persons.
- District Collectors shall take necessary steps to get No Objection Certificate from all concerned and relevant departments including the TamilNadu Fire and Rescue Services Department while forwarding the recommendation to Petroleum and Explosives Safety Organization (PESO) for granting license under Explosives Act and Rules.

-5-

- According to the nature of industries located in a particular area, the Tamil Nadu Fire and Rescue Services Department shall equip with suitable fire-fighting equipment like foam, fire tenders etc.
- The Tamil Nadu Factories Rules shall be amended in line with the licence (LE1) issued under the Explosives Act and Rules for the employment of maximum number of workers in the fireworks factories.

N.MURUGANANDAM
CHIEF SECRETARY TO GOVERNMENT

// TRUE COPY //

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10/10/2024
SECTION OFFICER

on 2
10.10.24



Secretariat,
Chennai - 09.

Labour Welfare and Skill Development Department
Letter No.efile/6382/M2/2024-12, Dated: 03.03.2025

From
Thiru.K.Veera Raghava Rao., I.A.S.,
Secretary to Government.

To
The Additional Chief Secretary to Government,
Home P & E Department,
Chennai-600 009 (w.e).

The Additional Chief Secretary/ Commissioner of Revenue Administration,
Chepauk, Chennai-600 005 (w.e).

The Additional Chief Secretary to Government,
Micro, Small and Medium Enterprises Department,
Chennai-600 009 (w.e).

The Principal Secretary to Government,
Health and Family Welfare Department,
Chennai-600 009 (w.e).

The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Chennai-600 009 (w.e).

The Secretary to Government,
Industries, Investment promotion and Commerce Department,
Chennai-600 009 (w.e).

The Secretary to Government,
Public Works Department,
Chennai 600 009 (w.e).

The Additional Chief Secretary to Government,
Higher Education Department,
Chennai-600 009 (w.e).

The Secretary to Government,
School Education Department,
Chennai-600 009 (w.e).

-2-

The Director of Fire and Rescue Services,
No. 17 Rukmani Lakshmipathy Road,
Egmore, Chennai - 600 008 (w.e).

The Controller of Explosives,
Petroleum and Explosives Safety Organisation,
Nungambakkam, Chennai - 600 006 (w.e).

The Executive Director,
Indian Oil Corporation Limited, Chennai-600 034 (w.e).

The Deputy General Manager (Fire & Safety),
Chennai Petroleum Corporation Limited,
Manali, Chennai - 600 068 (w.e).

The General Secretary,
The Indian Fireworks Manufacturing Association (TIFMA),
No.3/54, Ettakka patti, Ethirkottai post,
Vembakottai Taluk, Virudhunagar District - 626 131 (w.e).

Sir,

Sub: Minutes of Meeting – State Fire and Industrial Safety
Committee Meeting held on 24.02.2025 at 12.30 PM
at the Chief Secretary's Conference Hall, Old
Building, Secretariat – Communicated - Regarding.

Ref: G.O.(Ms.) No.152, Labour Welfare and Skill
Development (M2) Department, dated 03.10.2023.

I am directed to enclose a copy of the Minutes of the meeting of the
State Fire and Industrial Safety Committee Meeting held on 24.02.2025
at the Chief Secretary's Conference Hall, Old Building, Secretariat,
Chennai – 600 009 for necessary action.

Yours faithfully,


for Secretary to Government.
21/2/25
03/03/25

Copy to:

The Senior Principal Private Secretary to the Chief Secretary to
Government, Chennai-09.(w.e)

The Senior Principal Private Secretary to the Secretary to Government,
Labour Welfare and Skill Development Department, Chennai-09.(w.e)

The Director of Industrial Safety and Health, Chennai-32.(w.e)

Minutes of the State Fire and Industrial Safety Committee meeting held on 24.02.2025 at 12.30 pm under the Chairmanship of the Chief Secretary to Government

The State Fire and Industrial Safety Committee meeting was held under the Chairmanship of the Chief Secretary to Government of Tamil Nadu in Chief Secretary's Conference Hall, Old Building, Secretariat, Chennai on 24.02.2025 at 12.30 P.M. The following officials and members have attended the meeting.

1	Additional Chief Secretary to Government, Home, Prohibition and Excise Department.
2.	Additional Chief Secretary to Government, Micro, Small and Medium Enterprises Department.
3.	Principal Secretary to Government, Health and Family Welfare Department.
4.	Principal Secretary to Government, Municipal Administration and Water Supply Department.
5.	Secretary to Government, Industries, Investment Promotion and Commerce Department.
6.	Secretary to Government, Labour Welfare and Skill Development Department.
7.	Secretary to Government, Public Works Department.
8.	Secretary to Government, Higher Education Department.
9.	Director, Industrial Safety and Health, Guindy, Chennai.
10.	Controller of Explosives, Petroleum and Explosives Safety Organisation, Chennai.
11.	District Officer, Chennai Sub-urban Fire and Rescue services, Chennai.

12.	Under Secretary to Government, School Education Department
13.	Thiru. M. Sudhakar Executive Director (Regional Services) Indian Oil Corporation Limited.
14.	Thiru. Rajendra J Parshuramkar, Deputy General Manager (Fire & Safety), Chennai Petroleum Corporation Limited, Chennai.
15.	Thiru. T. Kannan, General Secretary, The Indian Fireworks Manufacturing Association (TIFMA), Virudhunagar.

At the outset the Secretary to Government, Labour Welfare and Skill Development Department welcomed the officers and briefed the agenda points through Power Point Presentation.

The Chief Secretary to Government has given the following instructions.

- A study shall be conducted to examine the feasibility to setup the cluster of DM Licensed fireworks units in an area like an industrial park so as to monitor the safety measures effectively and to prevent the accidents.
- Joint Inspections shall be conducted in all the leasing / sub-leasing prone fireworks units and stringent action shall be taken to cancel the license and close such units if they are unauthorized. This action shall be completed within two months.
- The vulnerable operations / processes in the fireworks manufacturing activity where majority of the accidents occur shall be identified and

exclusive training shall be imparted to all the workers employed in such operations. Number of training programmes conducted by Sivakasi Training Centre shall be in proportion to the number of workers employed in every accident prone operations / processes.

- A team shall be constituted with the officials of Directorate of Industrial Safety and Health, Fire & Rescue Services and Petroleum & Explosives Safety Organisation (PESO) to analyse the root cause of the accidents that occurred in the past three years and the steps to be taken to reduce the accidents shall be submitted within a month. Standard Operating Procedures for safety in fireworks manufacturing activities shall be revised based on the recommendations of the team.
- The scheme for educational assistance to the children of the deceased fireworks workers as announced by Hon'ble Chief Minister shall be closely monitored for effective implementation by District Collector, Virudhunagar.

**N. MURUGANANDAM, I.A.S.,
CHIEF SECRETARY TO GOVERNMENT.**

//True Copy//

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SECTION OFFICER

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03/03/21